

**Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section**

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Minutes of NC-V meeting No. 37 was due for 15.01.2015 and actual held on 22.01.2015

The meeting No.37/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4)) was due for 15.01.2015 and actual held on 22.01.2015, in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr Industrial Adviser	DIPP
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri J.D. Giri, Vice President	AEPC
4.	Shri Rattan Lal Meena, FTDO	DGFT

The agenda for meeting No.37/AM-15 dated 15.01.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING
NUMBER**

37/84-ALC3/2014

MEETING DATE :15.01.2015

1	Case No.: 15/30/84-ALC3/2014	Party Name: S.BASKAR (PROP. NSB TECHNOLOGIES),	Meet No/Date:37/84-ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00254/AM15	RLA File : 07/24/040/00171/AM15	Lic.No/Date:0710106576 27.08.2014	Deferred date 12.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not provided CAD, Sketch and measurement chart of export product in this case. Therefore, after deliberations it was decided to call for the same and defer the case for re-listing on 12.02.2015.

2	Case No.: 6/30/84-ALC3/2014	Party Name: ROYAL TOUCH FABLON PVT. LTD.,	Meet No/Date:37/84-ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00245/AM15	RLA File : 02/24/040/00114/AM15	Lic.No/Date:0210204971 12.09.2014	Deferred date 12.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of Department of C & PC. It was decided to defer the case for re-listing on 12.02.2015.

3	Case No.: 14/30/84-ALC3/2014	Party Name: KABADI SHANKARSA & CO.,	Meet No/Date:37/84-ALC3/2014 15.01.2015	Status: Approved
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HQ File 01/84/050/00253/AM15	RLA File : 07/24/040/00241/AM15	Lic.No/Date:0710106797 30.09.2014	
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Throws made out of 100% Acrylic worsted Spun Yarn(Net content 44500 Kgs)	44,500 Kgs	100% Acrylic worsted Spun Yarn	47615 Kgs

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

4	Case No.: 19/29/84-ALC3/2014	Party Name: KERALA BALERS PVT. LTD	Meet No/Date: 37/84-ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00234/AM15	RLA File : 10/24/040/00055/AM15	Lic.No/Date:1010058820 01.10.2014	Deferred date 12.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). It was decided to defer the case for re-listing on 12.02.2015.

5	Case No.: 11/30/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 37/84-ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00250/AM15	RLA File : 35/24/040/00017/AM15	Lic.No/Date:3510044557 10.10.2014	Deferred date 12.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). It was decided to defer the case for re-listing on 12.02.2015.

6	Case No.: 16/30/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date: 37/84-ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00255/AM15	RLA File : 07/24/040/00245/AM15	Lic.No/Date:0710106814 10.10.2014	Deferred date 12.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). It was decided to defer the case for re-listing on 12.02.2015.

7	Case No.: 2/30/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:34/84-ALC3/2014 18.12.2014	Status: Approved
	HQ File 01/84/050/00241/AM15	RLA File : 05/24/040/00327/AM15	Lic.No/Date:0510391638 17.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress made of 77% Polyester 9% Rayon 4% Spandex yarn dyed Knitted Fabrics, GSM-310+-10% (Style No. 359520)	4750 Nos.	77% Polyester 9% Rayon 4% Spandex yarn dyed Knitted Fabrics, GSM-310+-10%	3829 Kgs
2.	Ladies Dress made of 58% Cotton 40% Polyester 2% Spandex yarn dyed Knitted Fabrics, GSM-295+-10% (Style No. 356663)	3450 Nos.	58% Cotton 40% Polyester 2% Spandex yarn dyed Knitted Fabrics, GSM-310+-10%	1829 Kgs

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

8	Case No.: 5/30/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:37/84-ALC3/2014 15.01.2015	Status: Approved
	HQ File 01/84/050/00244/AM15	RLA File : 05/24/040/00326/AM15	Lic.No/Date:0510391637 17.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Polyester dyed woven Fabrics alongwith Indian Fabric GSM-110+-10% (Style No. 369459-369460)	40,110 Nos.	100% Polyester dyed woven Fabrics, GSM-110+-10%	52,544 Sqms
2.	Ladies Top made of 100% Polyester Bleached woven Fabrics alongwith Indian Fabric GSM-110+-10% (Style No. 363239-369459-369460)	18,100 Nos.	100% Polyester Bleached woven Fabrics alongwith Indian Fabric GSM-110+-10%	23711 Sqms

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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

9	Case No.: 18/30/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:37/84-ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00257/AM15	RLA File : 35/24/040/00019/AM15/	Lic.No/Date:3510044562 20.10.2014	Deferred date 12.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their comments. It was decided to defer the case for re-listing on 12.02.2015

10	Case No.: 11/34/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:37/84-ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00282/AM15	RLA File : 35/24/040/00018/AM15/	Lic.No/Date:3510044563 20.10.2014	Deferred date 12.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their comments. It was decided to defer the case for re-listing on 12.02.2015.

11	Case No.: 10/30/84-ALC3/2014	Party Name PRICE AND BUCKLAND (INDIA) PVT. LTD.	Meet No/Date:37/84-ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00249/AM15	RLA File : 05/24/040/00298/AM15/	Lic.No/Date:0510391709 22.10.2014	Deferred date 12.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their comments. It was decided to defer the case for re-listing on 12.02.2015.

12	Case No.: 9/30/84-ALC3/2014	Party Name SUPERFIL PRODUCTS LIMITED	Meet No/Date:37/84-ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00248/AM15	RLA File : 04/24/040/00186/AM15	Lic.No/Date:0410159626 27.10.2014	Deferred date 12.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their comments. It was decided to defer the case for re-listing on 12.02.2015.

13	Case No.: 4/34/84-ALC3/2014	Party Name SUNNY INTERNATIONAL LTD.	Meet No/Date:37/84-ALC3/2014 15.01.2015	Status: Deferred
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HQ File 01/84/050/00275/AM15	RLA File : 33/24/040/00013/AM15	Lic.No/Date: 3310030123 30.10.2014	Deferred date 12.02.2015
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their comments. It was decided to defer the case for re-listing on 12.02.2015.

14	Case No.: 21/30/84- ALC3/2014	Party Name G.R.CORPORATION	Meet No/Date:37/84- ALC3/2014 15.01.2015	Status: Approved
	HQ File 01/84/050/00260/AM15	RLA File : 06/24/040/00021/AM15	Lic.No/Date:0610037952 31.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Fabric made out of Man-made filament yarn (narrow fabric)/tape of size 1mm to 100mm (The import 100% Polyester filament (High tenacity yarn) shall use 30392.15 Kgs) in export after excluded 2% wastage	31000 Kgs	100% Polyester filament (High tenacity yarn) (TC 100% Polyester filament)	Net+2%
2.	Unprocess narrow knitted/fabric/elastic (size 1MM to 100MM (The import 100% Polyester filament (High tenacity yarn) shall use 109803.92Kgs and rubber threads shall use 47058.82Kgs)) in export after excluded 2% wastage	160000 Kgs	100% Polyester filament (High tenacity yarn) (TC 100% Polyester filament)	Net+2%
3.	Braided cord (The import 100% Polyester filament (High tenacity yarn) shall use 7843.13Kgs) in export after excluded 2% wastage	8000 Kgs	100% Polyester filament (High tenacity yarn) (TC 100% Polyester filament)	Net+2%
4.	Cord twine (The import 100% PP Yarn (High tenacity yarn) shall use 14705.88Kgs) in export after excluded 2% wastage	15000 Kgs	100% Polyester filament (High tenacity yarn) (TC 100% Polyester filament)	Net+2%
5.	Elastic cord/Rubber threads and cord textile covered (The import 100% Polyester filament (High tenacity yarn)	40000 Kgs	100% Polyester filament (High tenacity yarn) (TC 100% Polyester filament)	Net+2%




	shall use 19607.84Kgs and rubber threads shall use 19607.84Kgs) in export after excluded 2% wastage			
6.	Woven elastic tape/narrow fabrics (The import 100% Polyester filament (High tenacity yarn) shall use 11764.70 Kgs and rubber threads shall use 11764.70Kgs) in export after excluded 2% wastage	Kgs	100% Polyester filament (High tenacity yarn) (TC 100% Polyester filament)	Net+2%
7.	Vulcanised Rubber thread and cord (Rubber threads shall use 19607.84Kgs) in export after excluded 2% wastage	Kgs	100% Polyester filament (High tenacity yarn) (TC 100% Polyester filament)	Net+2%
8.	Sewing threads of man-made filaments (The import 100% Polyester filament (High tenacity yarn) shall use 11764.70 Kgs) in export after excluded 2% wastage	Kgs	100% Polyester filament (High tenacity yarn) (TC 100% Polyester filament)	Net+2%
9.	Polyester yarn (The import 100% Polyester filament (High tenacity yarn) shall use 4901.86 Kgs) in export after excluded 2% wastage	Kgs	100% Polyester filament (High tenacity yarn) (TC 100% Polyester filament)	Net+2%

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

15	Case No.: 8/34/84-ALC3/2014	Party Name P.K. OVERSEAS	Meet No/Date: 37/84-ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00279/AM15	RLA File : 07/24/040/000339/AM15	Lic.No/Date:051039186905 05.11.2014	Deferred date 12.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their comments It was decided to defer the case for re-listing on 12.02.2015

16	Case No.: 5/34/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date: 37/84-ALC3/2014 15.01.2015	Status: Approved
	HQ File 01/84/050/00276/AM15	RLA File : 07/24/040/00273/AM15	Lic.No/Date:0710106918 07.11.2014	




Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Shirt Dress made of 100% Cotton Denim Fabrics GSM-214+-10% (Style No. RM8 7655840)	6230 Nos.	100% Cotton Denim Fabrics GSM-214+-10%	18690 Sqms
2.	Ladies Trousers made of 78% Cotton 20% Polyester 2% Elastane Dyed Fabrics GSM-220+-10% (Style No. RM8 7654523)	1690 Nos.	78% Cotton 20% Polyester 2% Elastane Dyed Fabrics GSM-220+-10%	4394 Sqms

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

17	Case No.: 7/34/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:37/84-ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00278/AM15	RLA File : 07/24/040/00355/AM15	Lic.No/Date:0510391923 11.11.2014	Deferred date 12.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.02.2015.

18	Case No.: 9/34/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:37/84-ALC3/2014 15.01.2015	Status: Approved
	HQ File 01/84/050/00280/AM15	RLA File : 05/24/040/00363/AM15	Lic.No/Date:0510391935 11.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress made of 72% Cotton 28% Nylon lace dyed knitted fabric GSM-93+-10% (Style No. 354513/363931/364262/367987)	12200 Nos.	72% Cotton 28% Nylon lace dyed knitted fabric GSM-93+-10%	2722 Kgs

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

19	Case No.: 10/34/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P.	Meet No/Date:37/84-ALC3/2014	Status:
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	LTD.	15.01.2015	Approved
HQ File 01/84/050/00281/AM15	RLA File : 05/24/040/00362/AM15	Lic.No/Date:0510391934 11.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress made of 87% Polyester 13% Linen dyed jersey knitted fabric GSM-190+-10% (Style No. 366629/ 366630/ 367719)	3380 Nos.	87% Polyester 13% Linen dyed jersey knitted fabric GSM-190+-10%	1994.200 Kgs
2.	Ladies Dress made of 87% Polyester 13% Linen bleached jersey knitted fabric GSM-190+-10% (Style No. 367719)	800 Nos	87% Polyester 13% Linen bleached jersey knitted fabric GSM-190+-10%	408 Kgs
3.	Ladies Dress made of 87% Polyester 13% Linen yarn dyed jersey knitted fabric GSM-190+-10% (Style No. 367837/ 367838/ 366661)	2600 Nos	87% Polyester 13% Linen yarn dyed jersey knitted fabric GSM-190+-10%	1872 Kgs

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

20	Case No.: 2/37/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:37/84- ALC3/2014 15.01.2015	Status: Approved
	HQ File 01/84/050/00307/AM15	RLA File : 07/24/040/00293/AM15	Lic.No/Date:0710106954 12.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mens/Ladies Trousers made of 100% Polyester printed Fabrics GSM-209+-10% (Style No. 108436)	9740 Nos.	100% Polyester printed Fabrics GSM-209+-10%	23376 Sqms




2.	Gents Jackets made of 100% Polyester printed Fabrics GSM-209+-10% (Style No. 108436)	1150 Nos.	100% Polyester printed Fabrics GSM-209+-10%	3427 Sqms
3.	Ladies Shirt Dress made of 97% Cotton 3% Elastane Dyed Fabrics GSM-118+-10% (Style No. RM8 7656360)	6780 Nos.	97% Cotton 3% Elastane Dyed Fabrics	23391 Sqms

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

21	Case No.: 3/34/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date: 37/84-ALC3/2014 15.01.2015	Status: Approved
	HQ File 01/84/050/00274/AM15	RLA File : 05/24/040/00366/AM15	Lic.No/Date: 0510391972 13.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	68% Cotton 24% Polyamide 8% Viscose Knitted lace ladies skirt with lining (lace fabric dyed GSM 160+-10%)	6289 Nos.	68% Cotton 24% Polyamide 8% Viscose Knitted lace fabric dyed GSM 160+-10%)	9015 Sqms

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

22.	6/34/84-ALC3/2014	Party Name: GAURAV INTERNATIONAL	Meet No/Date: 37/84-ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00277/AM15	RLA File : 05/23/040/00356/AM15	Lic.No/Date 0510391979 13.11.2014	Deferred date 12.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has not provided CAD/CAM, measurement of export product and other relevant information/documents in this case. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 12.02.2015.

23	Case No.: 1/37/84-ALC3/2014	Party Name: J.K.FABRICS PVT LTD	Meet No/Date: 37/84-ALC3/2014 15.01.2015	Status: Approved
	HQ File 01/84/050/00308/AM15	RLA File : 07/24/040/00300/AM15	Lic.No/Date: 0710106994 14.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
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		Quantity		allowed
1.	Dyed /printed fabrics (100% MRS) with or without embroidery.	9940 Nos.	100% MRS Silk fabric	1039 Sqms

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

24	Case No.: 4/37/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:37/84-ALC3/2014 15.01.2015	Status: Approved
	HQ File 01/84/050/00311/AM15	RLA File : 07/24/040/00301/AM15	Lic.No/Date:0710107000 12.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Shirt Dress made of 60 Linen 40% Rayon yarn Dyed Fabrics GSM-160+-10% (Style No. IA8-7654606)	2890 Nos.	60 Linen 40% Rayon yarn Dyed Fabrics GSM-160+-10%	7514 Sqms
2.	Ladies Trousers made of 78% Cotton 20% Polyester 2% Elastane Dyed Fabrics GSM-220+-10%	4210 Nos	78% Cotton 20% Polyester 2% Elastane Dyed Fabrics GSM-220+-10%	10946 Sqms

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

25	Case No.: 3/37/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:37/84-ALC3/2014 15.01.2015	Status: Deferred
	HQ File 01/84/050/00310/AM15	RLA File : 07/24/040/00311/AM15	Lic.No/Date:0710107061 26.11.2014	Deferred date 12.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.02.2015.

(26)

Case No.509	M/s Kiran Associates, Gurgaon
NC 37/84/AM-15 dt 15.01.2015	File No.01/84/050/00043/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510383072 dated 28.03.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not submitted the required information/documents to DGFT for fixation of adhoc norms. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 12.02.2015.

(27)

Case No.510	M/s Fashion Accessories, Gurgaon
NC 37/84/AM-15 dt 15.01.2015	File No.01/84/171/146/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510369394 dated 25.10.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not submitted the required information/documents to DGFT for fixation of adhoc norms. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 12.02.2015.

(28)

Case No.511	M/s Fashion Accessories, Gurgaon
NC 37/84/AM-15 dt 15.01.2015	File No.01/84/171/147/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510369394 dated 25.10.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not submitted the required information/documents to DGFT for fixation of adhoc norms. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 12.02.2015.

(29)

Case No.512	M/s Fashion Accessories, Gurgaon
NC 37/84/AM-15 dt 15.01.2015	File No.01/84/171/148/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510369394 dated 25.10.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not submitted the required information/documents to DGFT for fixation of adhoc norms. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 12.02.2015.

(30)

Case No.513	M/s Fashion Accessories, Gurgaon
NC 37/84/AM-15 dt 15.01.2015	File No.01/84/171/149/AM-15/DES-V





Ratification of input output norms in respect of Annual Advance Authorization No. 0510369394 dated 25.10.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not submitted the required information/documents to DGFT for fixation of adhoc norms. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 12.02.2015.

(31)

Case No.514	M/s Alpine Apparels Pvt. Ltd.
NC 37/84/AM-15 dt 15.01.2015	File No.01/84/171/175/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510392298 dated 05.12.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratified the Advance Authorization issued in this case on repeat basis as per decision taken in NC meeting No. 15/AM-14 dated 11.07.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Fabric Hand bags consisting of any combination of fabric panels, fabric components, leather panels, leather component, with or without shoulder straps and/or handles	1 pcs.	Relevant fabric materials: woven, non-woven, jacquard, synthetic, polyester, nylon, viscose, cotton, wool, coated, laminated, PVC PU of relevant GSM Relevant lining materials: Woven, Non-woven, Synthetic, coated, laminated, PVC, PU coated fabric Relevant components: Brass metallic, synthetic or composite, snap fasteners, pullers, rivets, frames, logos, corners, magnetic button, magnetic locks, push clip, decorative fittings, key holder, key ring, hooks, plastic clear sheet, woven/moulded net sheets, chains, ring binders, manicure set accessories, money clip, angle spring clips, glass beads, chaton and buckles etc., stamping foil, adhesive (synthetic, latex).	Actual + 5% wastage Actual + 5% wastage Net content + 1% wastage

			sewing thread, elastic, reinforcement material and adhesive tape, locks-key, locks-numbered, telescopic carriers, hanger clips, metal accessories required for the manufacture of leather goods.	
			Zip fastner	Net+ 1%
			Packing material: Poly, PU bags, card board/corrugated boxes, art paper, duplex board, adhesive tapes, labels, tags	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
(32)

Case No.515	M/s Lumens India.
NC 37/84/AM-15 dt 15.01.2015	File No.01/84/050/0005/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0210200289 dated 20.02.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their comments It was decided to defer the case for re-listing on 12.02.2015.

(33)

Case No.516	M/s Chinar Forge Ltd.
NC 37/84/AM-15 dt 15.01.2015	File No.01/84/050/0125/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 3010102928 dated 16.06.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix of ad-hoc norms in respect of above said Annual Advance Authorization issued as per written comments of DIPP conveyed vide their ID note No.7/96/2013-TSW, dated 07.11.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic Printed Tufted Carpets/Mats (100% Polypropylene –	3,76,933.600 Kgs.	Polypropylene chips/ Granules/resins/luban	1.08253 Kg/ Kg content in export product (i.e.,186837.16 Kgs)
			Spin finish oil	0.025164Kg/Kg content of Polyester yarn in export

2,04,962.244 Sq. meter with rubber coating of 750 gms./sq. meter (+/- 10 gms.) consisting of (i) Polypropylene yarn-172593.06 Kgs			product or applied quantity whichever is less
		Polypropylene primary carpet backing	1.04 kg/kg content in export product (i.e., 213160.730 Sqms of relevant thickness)
		Natural rubber latex with DRC 60% and 62% TSC (total solid content) Dry wt.	0.136 kg/sq. meter of export or applied quantity whichever is less
		Synthetic rubber latex with 67% TSC (total solid content) Dry wt.	0.516 kg/sq. meter of export or applied quantity whichever is less
		ZDEC (Zinc Diethyl Dithio Carbamate)	0.018 kg/sq. meter of export or applied quantity whichever is less
		ZMBT (Zinc 2-mercapto Benzo Thiazole)	0.013 kg/sq. meter of export or applied quantity whichever is less
		Oleic Acid	0.261 kg/sq. meter of export or applied quantity whichever is less
		Wingstay L	0.013 kg/sq. meter of export or applied quantity whichever is less

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions


